IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 222 of 2021

Karan Kumar Das **... Petitioner**

-Versus-

The State of Jharkhand **... Opposite Party**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Yashvardhan, Advocate
For the Opposite Party-State : Mr. Sardhu Mahto, A.P.P.

03/25.03.2021. Heard Mr. Yashvardhan, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. appearing for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner seeks three weeks' time to bring on record the order by which process under Section 82 Cr.P.C. has been issued.

The notice of proclamation is dated 04.01.2021.

The petitioner shall not be arrested in connection with Chandwa P.S. Case No.105/2020, pending in the Court of learned Additional Chief Judicial Magistrate, Latehar, till the next date of listing.

Post this matter on 22.04.2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/